

ITEM NO.9

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

CC 8065/2005

(From the judgement and order dated 13/07/2005 in CC No. 741/2004 of
The HIGH COURT OF JHARKHAND AT RANCHI)

MAHENDER KUAMR MAHATO

Petitioner(s)

VERSUS

STATE OF JHARKHAND AND ORS.

Respondent(s)

(for permission to file SLP and intervention/impleadment and with prayer
for interim relief and office report)

Date: 31/08/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s) Ms. Kamini Jaiswal, Adv.

Ms. Shomila Bakshi, Adv.

For Respondent(s) Ms. Pinky Anand, Sr. Standing Counsel, Jharkhand.

Mr. D N Goburdhun, Adv.

Mr. Rajesh Ranjan, Adv.

For Intervenor(s) Mr. Parag P Tripathi, Sr. Adv.

Ms. Chandan Ramamurthi, Adv.

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the petitioner contends that

the grievance of the petitioner is that while the elections have been announced but there is no compliance with Article 243-D of the Constitution and Section 55 of the Jharkhand

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Panchayat Raj Act, 2001. The order impugned herein is an

order passed in contempt proceedings wherein the petitioner

before us is not a party. The relief which the petitioner is

seeking in this petition can be sought for by him by filing

his own independent petition in the High Court.

In view of that remedy being available to the

petitioner, leave to file SLP is refused and the petition is

dismissed.

No orders on I.A. No.2/2005 for

impleadment/intervention.

(D.P. WALIA)

COURT MASTER

(ANAND SINGH)

COURT MASTER